

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 15.11.95.

CP 85/94 (OA 485/92)

Nathoo Lal

... Petitioner.

Versus

Shri M. Sarajuddin and anr.

... Respondents.

ORAM:

HON'BLE MR. GOPAL PRISHA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner ... Mr.S.Kumar

For the Respondents ... Shri Manish Bhandari

ORDER

BE: HON'BLE MR. GOPAL PRISHA, VICE CHAIRMAN

Petitioner, Nathoo Lal, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the judgment of the Tribunal rendered in OA 485/92 on 15.4.94 the respondents have intentionally disobeyed the direction of the Tribunal and have committed contempt of court.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. It is evident from the reply of the respondents that the petitioner has been given the benefit of seniority pursuant to the aforesaid decision of the Tribunal and this fact is not disputed by the counsel for the petitioner. The learned counsel for the respondents has submitted that the petitioner shall be considered for promotion to higher post/grade, if due to him, in accordance with his revised seniority position, as per rules.

4. In the circumstances, no case of contempt is made out. The Contempt Petition is dismissed. Notices issued are discharged.

(O.P. SHARMA)

MEMBER (A)

(GOPAL PRISHA)

VICE CHAIRMAN

VK